

**IN THE INCOME TAX APPELLATE TRIBUNAL, RANCHI
'E-COURT' AT KOLKATA**

Before Shri Sanjay Garg, Judicial Member

I.T.A. No.238/Ran/2019
Assessment Year: 2012-13

Sri Naresh Kumar Singh.....Appellant
103A, Shanti Bhawan,
Bank More, Dhanbad-826001,
Jharkhand.
[PAN:BZTPS5004D]

vs.

ITO, Ward-1(3), Dhanbad.....Respondent

Appearances by:

Shri Naveen Dokania, CA, appeared on behalf of the appellant.

Smt. Chinmaya Aurangabadkar, JCIT, DR, appeared on behalf of the Respondent.

Date of concluding the hearing :March 24, 2021

Date of pronouncing the order : April 30, 2021

ORDER

The present appeal has been preferred by the assessee against the order dated 19.06.2019 of the Commissioner of Income Tax (Appeals), Dhanbad[hereinafter as 'CIT(A)'].

2. The Id. Counsel for the assessee has submitted that the assessee has availed "Vivad Se Viswas2020" scheme. Therefore, as per the instruction of the assessee, he may be allowed to withdraw the present appeal. Request allowed.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 30.04.2021.

Sd/-
[Sanjay Garg]
Judicial Member

Dated: 30.04.2021.

Rs

Copy of the order forwarded to:

1. The Appellant-

2. The Respondent-
3. The CIT concerned-
4. The CIT(A) -
5. The DR -
6. Guard File

BY ORDER

Sr. P.S., ITAT, Kolkata